

Fourth Quarterly Report in Compliance to the Orders Dated 16.01.2019 and 14.05.2019 in Original Application No. 606/2018 before National Green Tribunal, New Delhi, on Behalf of Union Territory of Lakshadweep

The present report contains the progress that has been made pursuant to the order of the Hon'ble NGT of 14.05.2019 in compliance to the directive at para 45(ii) to furnish quarterly report. This fourth quarterly report is submitted indicating the progress for the period from 01.02.2020 to 02.05.2020. Further it contains compliance to other court directions. The point wise progress is given below.

1. As per directive at para 45(i) the Advisor to the Administrator has held two monthly SLAB meetings on 26.02.2020 and 27.04.2020. The copies of the minutes are enclosed as **Annexures-R1 and R2.**
2. The State Level Monitoring Cell conducted a meeting through online on 30.04.2020. The copy of the minutes is enclosed as **Annexure R-3.**
3. The State Level Special Task Force (STF) under Solid Waste Management Rules, 2016 held a meeting on 27.04.2020. The copy of the minutes is enclosed as **Annexure R-4.**
4. The District Committee to monitor environmental norms on Solid Waste Management Rules, 2016 conducted meeting under the chairmanship of District Collector on 28.04.2020. The minutes is appended as **Annexures-R5.**
5. The steps taken in compliance to Hon'ble NGT order on Solid Waste Management and other issues have been explained in the following paragraphs.

Compliance to Solid Waste Rules including Legacy Waste:

6. The Department of Environment has been working full time for the segregation and collection of bio-degradable and non-biodegradable waste even after the imposition of lockdown due to Covid-19. There has been no let down in this activity. However, the disposal of NBW non-recyclable waste to the mainland has been affected badly due to the lockdown. As mentioned earlier, UTL has signed an agreement with Geo Cycle India, ACC Limited, Salem for the disposal of empty cement bags. UTL also plans to dispose of mainly the single use plastic and few other items also for incineration at Coimbatore. However, this has been


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held up due the prevailing Covid situation. Further the process of procurement of machinery such as composting machine, leaf and plastic shredders and waste bins for all islands has been held up due to the prevailing Covid situation.

7. In pursuance to Solid Waste Management Byelaw 2018 user fees has been notified from 01.04.2020. The collection of user fee has now begun since 01.05.2020.
8. As mentioned earlier UTL has placed order for procurement of 18 closed container vehicles (13 Electric Battery-operated three-wheeler and 05 diesel four wheelers) for the transportation of solid waste in all Islands except Bitra which is a very small island. Out of this, five diesel four-wheeler vehicles have already been received. The remaining vehicles delivery has been held up due to Covid-19.

Compliance to Bio -Medical Waste Rules:

9. It is submitted that the Department of Health has signed an MoU with Indian Medical Association, Kerala for comprehensive bio-medical waste management in Lakshadweep. The affiliation and assignment of I.D numbers has been completed for 44 Government HFC and 2 private HFC. The colour coded bags have been supplied and are now being used for segregation of the bio medical waste into red, blue, yellow and white. The yellow waste after pre treatment is either going to the incinerator wherever installed or deep burial. The red, blue and white bags containing disinfected waste will be transported to the mainland. Arrangements have been made for the transport but due to the Covid situation it has been delayed
10. All the 46 HCF have submitted applications to the Lakshadweep Pollution Control Committee for grant of authorization. The LPCC has issued authorization to those units under the white category (non-bedded). Further three more HCF at Kavaratti, Amini and Kadmat islands have been approved for authorisation. The remaining are under process.
11. The Department of Health had placed supply order for autoclaves and shredders for installation in all Hospitals and Dispensaries in Lakshadweep. All shredders have been supplied and operational. Regarding autoclaves all have been supplied



but only 3 installed and operational. The work of remaining 7 could not be completed due Covid-19 situation.

12. In terms of the orders dated 21.04.2020 and 24.04.2020 passed by this Hon'ble Court in the matter of OA No.72/2020 regarding proper management of bio-medical waste generated during Covid-19 situation it is submitted that presently in Lakshadweep there is no Covid-19 positive cases and the territory has been categorised as green zone as on date. However, the Department of Health is in a state of preparedness to tackle any contingencies that may arise. The department will follow the guidelines prepared by CPCB for "Handling, Treatment and Disposal of Waste generated from treatment/diagnosis/Quarantine of Covid-19 patients" in the event of any cases arising. In response to letter of the CPCB dated 21.04.2020 the Member Secretary, LPCC has furnished the reply on 01.05.2020. A copy of the letter is marked as **Annexure-R6**. Further in pursuance to the letter issued of CPCB dated 28.04.2020 UTL is taking necessary steps to impart awareness and training to the stake holders including preparation of model plans by various authorities. The first such training of stakeholders has been conducted on 02.05.2020 at Kavaratti.

Compliance to Hazardous Waste Rules:

13. Pursuant to the decision of the State Level Committee, the LPCC has selected the authorised dealer namely M/s.Cee Jee Lubricants, Aluva, Kerala for collection transportation and processing of Hazardous Waste and has issued the work order on 29.04.2020 a copy of which is enclosed as **Annexure-R7**.

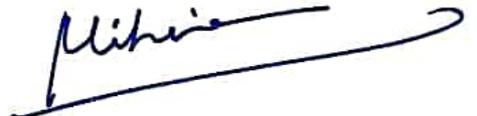
Compliance to E-Waste Rules:

14. Pursuant to the decision of the State Level Committee, the LPCC has selected the authorized dealer namely M/s.Mahalaxmi e-Recyclers Pvt.Ltd,HO.J-5, MIDC, Gokul Shirgaon, Kolhapur 416 234(Maharashtra) and issued work order on 29.04.2020 a copy of which is enclosed as **Annexure-R8**



Rejuvenation of Water bodies:

15. In compliance to the order dated 25.02.2020 of Hon'ble NGT in M.A.26/2019 in Original Application No.325/2015 directing States/UTs to furnish information to CPCB as per indicative guidelines for restoration of water bodies it is submitted that the information has been furnished by the Director of Science and Technology on 21.03.2020. The copy of the said letter is at **Annexure-R9**.


(R MIHIR VARDHAN)
Advisor to Administrator

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI
Original Application No.606/2018

In the matter of:

Compliance of Municipal Solid Waste Management Rules,2016

REPORT OF ADVISOR TO THE ADMINISTRATOR UNION TERRITORY OF
LAKSHADWEEP, INDICATING COMPLIANCE TO ORDER DATED 14.05.2019.

I Asarpal Singh, S/o Shri Jagat Singh, Age 63 years holding the post of Residential Commissioner of Union Territory of Lakshadweep and having its office at Lakshadweep House, Chanakyapuri, New Delhi, and as authorised by Hon'ble Administrator do hereby solemnly affirm and declare as under;

1. That the afore cited matter relates to Integrated Solid Waste Management as per the directions of Hon'ble NGT in its orders of OA No. 606/2018 dated 16.01.2019, 14.05.2019 and 12.09.2019.
2. It is to submitted that the status up to 31st January,2020 was submitted to the Hon'ble NGT along with back ground information on 06.02.2020.
3. The present report of the Advisor is pursuant to the order of the Hon'ble Tribunal of 14.05.2019 wherein the following direction has been issued: -

"A quarterly report be furnished every three months. First such report shall be furnished by August 10, 2019".

4. In compliance to aforesaid direction enclosed is the fourth quarterly report of the Advisor showing the progress up to 02.05.2020. It also contains compliances in terms of other directives of the Hon'ble NGT.

Verification

I, the above-named Deponent verify at..... on theday of May, 2020 that the contents of the above compliance affidavit are true to the best of my knowledge and as borne out of the official records.

Nothing material has been concealed therefrom.

(Deponent)

UT's to file quarterly report as regards steps taken and progress made towards solid waste management.

3. It is stated that UT administration had filed quarterly report on 06.02.2020 for progress made up to 31.01.2020 along with relevant documents in compliance with directions of this Hon'ble Tribunal
4. It is further submitted that the deponent is filing fourth quarterly report of Advisor for steps taken and progress made up to 02.05.2020 by Administration for implementation of Solid Waste Management Rules 2016. It is further submitted that steps taken by Administration in wake of COVID 19 have also been elaborated in the report and relevant documents have been annexed. Along with this step taken by Administration for implementation of other directions have also been included in the report. A copy of report is annexed as ANNEXURE A.

On the facts and in the circumstances stated above it is therefore most respectfully prayed that this Hon'ble Tribunal may pass appropriate orders.

VERIFICATION:

Verified at New Delhi on this 8th day of MAY 2020 that the contents of the above affidavit are true and correct to my knowledge, no part of it is false and nothing has been concealed thereon.


असर पाल सिंह/Asar Pal Singh
स्थानिक आयुक्त/Resident Commissioner
केन्द्र प्रशासित प्रदेश लक्षद्वीप/UT Admn. of Lakshadweep
लक्षद्वीप हाऊस/Lakshadweep House
चानक्यापुरी, नई दिल्ली/Chanakyapuri, New Delhi


DEPONENT
असर पाल सिंह/Asar Pal Singh
स्थानिक आयुक्त/Resident Commissioner
केन्द्र प्रशासित प्रदेश लक्षद्वीप/UT Admn. of Lakshadweep
लक्षद्वीप हाऊस/Lakshadweep House
चानक्यापुरी, नई दिल्ली/Chanakyapuri, New Delhi

Minutes of 11th State Level Advisory Body (SLAB) meeting on Integrated Waste Management dated 26.02.2020 in Lakshadweep

The 11th State Level Advisory Body (SLAB) meeting was conducted in Secretariat Conference Hall (Ground Floor) on 26.02.2020 at 04.00 PM under the Chairmanship of Shri. Mihir Vardhan, IAS, Advisor to Administrator & Chairman, SLAB, UTLA, Kavaratti. The members who attended in the meeting are shown at **Annexure -I**

The Secretary Environment & Forest & Co-Chairman SLAB welcomed the Chairman and SLAB members. The agenda was then taken up. After a detailed discussion the body have taken the following decisions.

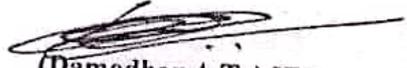
1. As part of the management of solid waste the following decisions were taken.
 - i) **Procurement of Colored Waste Bins to remaining 9 Islands:** The department informed that in order to replicate the Kavaratti model of segregation and collection of waste tender had been floated for the purchase of about 20,000 waste bins of 10.litr capacity and other bins of higher capacity. Tender will be opened shortly and file will be processed. The Body directed to expedite the processing of the file. **(Action: The Conservator of Forests, E&F)**
 - ii) **Procurement of machineries for Solid waste treatment in IWM:** The department informed that for the purpose of making the waste management more efficient it was proposed to procure Organic Waste Compost Machine to shred Organic Waste (Electrical), PET Bottle Crusher to Shred Plastic bottle, Husk Shredder to Shred Tender Coconut Husk and Leaf Shredder for all Islands @ 10 Nos each. E- Tender has been published on 14.02.2020 and will be opened on 03.03.2020. **(Action: The Conservator of Forests, E&F)**
 - iii) **Procurement of compartmentalised waste transport vehicles:** The department informed that supply order had been placed for 18 vehicles- five big diesel vehicles and 13 small electric battery operated vehicles for all the islands. These vehicles are expected to be supplied in the next 30 days.
 - iv) **Enforcement of User Fee:** The SLAB directed the department to submit the proposal for the enforcement of User Fees within 3 days to the Competent Authority. The same should be introduced with effect from 1st April 2020 for the individual households and commercial establishments for the collection of solid waste in UTL. **(Action: The Conservator of Forests, E&F)**
 - v) **Establishment of MRF at Kavaratti:** It was informed that tender will be floated shortly. The SLAB directed to the LPWD to expedite the construction works of MRF centre at Kavaratti. **(Action: The SE, LPWD)**
 - vi) **Coconut Husk & Pith Management Plan:** The SLAB Chairman directed Director Industries to take follow up action for Management of Coconut Husk & Pith scattered in entire Islands. **(Action: The Director Industries)**
 - vii) **Plastic Waste Management Action Plan:** The SLAB directed to Department to incorporate actual quantity of waste generation and collection of plastic waste into the action plan for approval. **(Action: The Conservator of Forests, E&F)**
 - viii) **Implementation of Rules & Bye laws under SWM & PWM:** The SLAB directed to the ADM and Chairman of STF to ensure the implementation of rules and bye-

laws under the SWM and PWM in all the Islands and submit the compiled status report in compliance of the Rules & Bye laws in Islands by the next SLAB meeting.

- ix) **Legacy Waste management:** It was informed that the Director, S&T and Range Forest Officer had discussed with Geocycles, ACC Cement, Coimbatore for disposal of cement bags. The Body directed that the agreement should be finalised and signed at the earliest for the disposal of the cement bags. (Action: Conservator of Forest)
 - x) **Ban on Single Use Plastic in UTLA:** SLAB directed to the Department place the work order of sign boards at various important corners/places of all Islands towards awareness creation to the public with regard to banned Single Use plastics of 13 Items. (Action: The Conservator of Forests, E&F)
 - xi) **Engagement of Incinerator operators & Supervisors :** The Chairman agreed to recommend to engage 4 Nos. each of Incinerator Operators with qualification of ITI Diesel Engine Mechanic/Marine Engine Fitter and 1 No. each Supervisor in all Islands with Diploma in Mechanical/ Electrical Engineering. The file should be put up through the proper channel to the competent authority for approval. (Action: The Conservator of Forests, E&F)
2. As part of the hazards waste management the following decisions were taken.
- i) **Action plan and disposal of RDF:** The SLAB directed to the Department of Electricity to submit the detailed timeline action plan and management on Refused Derived Oil generated from power plants in all Islands. (Action: The EE, Electricity)
 - ii) **Setting up of Common HW TSDF:** The SLAB directed to the Department of Electricity in consultation with LPCC to finalize the authorized recyclers at mainland for final disposal. (Action: The EE, Electricity and M/S, LPCC)
 - iii) **State Level Committee under HWM:** The SLAB directed to the Department of S&T to constitute a State Level Committee under HWM in compliance to the Hon'ble NGT orders dated 12.04.2019 in OA 804/2017. Further the status of ATR in the State Level Committee meetings should be informed to the SLAB (Action: The Director, S&T & M/S, LPCC)
3. As part of the bio-medical waste management the following decisions were taken.
- i) **Authorization of Health Care facilities:** The SLAB directed to the Director, Medical & Health Services to submit the status report of authorization of HCFs, which will be completed by the LPCC with seven days. (Action: The Director, DMHS)
 - ii) **Procurement of machineries under Biomedical waste:** DHS informed that the autoclave and shredders are scheduled to be installed and commissioned by 10th March, 2020 in HCF of all islands. The Body directed that the Veterinary Services Department should also install similar machinery and submit compliance report by the next SLAB meeting. (Action: The Director, DMHS & Director, Animal Husbandry)
 - iii) **Land for BMW Management:** The SLAB directed to the Director, Medical & Health Services to constitute a committee for identifying the land for BMW management in each Islands. (Action: The Director, DMHS)

- iv) **Comprehensive Management of Bio Medical Waste** The DHS informed that signing of agreement with Indian Medical Association, Kerala is finalized and is expected to be signed shortly. Body directed DHS to complete the process quickly and begin implementation (Action:DHS)
- v) **Slaughter House Waste Disposal:** The SLAB directed to Director, Animal Husbandry to implement proper disposal system for slaughter house waste generated in the Islands.(Action: The Director, Animal Husbandry)
4. As part of e-waste management the following decisions were taken.
- i) **Monitoring Committee Meeting under E-waste (M) Rules, 2016:** The SLAB directed the Director (S&T) to constitute of State/Island Level Monitoring Committee under e-waste management rules as per the NGT direction in OA No. 512/2018 dated 12.02.2019. ATR shall updated in the next SLAB meeting.(Action: The Director(S&T)
5. **Development of Website:** The SLAB Chairman directed NIC to complete the security audit on website and host in public domain before next SLAB meeting. (Action: The Technical Director, NIC)

This is issued with the approval of Advisor to Administrator & Chairman, SLAB vide Diary No. 1384.... Dated 03.03.2020.


(Damodhar A.T.,) IFS
Secretary, Environment & Forest

F.No.66/3/2018-E&F

Dated 27.02.2020

To

1. All the Members concerned

Minutes of 12th State Level Advisory Body (SLAB) meeting on Integrated Waste Management dated 27.04.2020 in Lakshadweep

The 12th State Level Advisory Body (SLAB) meeting was conducted on 27.04.2020 at 04.00 PM under the Chairmanship of Chairman, SLAB, UTLA, Kavaratti. The members who attended in the meeting are shown at **Annexure -I**

The Secretary Environment & Forest & Co-Chairman SLAB welcomed the Chairman and SLAB members. The agenda was then taken up. After a detailed discussion the body have taken the following decisions.

1. As part of the management of Solid Waste Management the following decisions were taken.

- i) **Procurement of Colored Waste Bins to remaining 9 Islands:** The SLAB Chairman directed to distribute 3100 blue and green waste bins of 10 litre capacity as well as 30 community waste bins of 150 litre capacity for collection of sanitary napkins at Agatti. It is also directed that, re-tender to be floated for procurement of about 18,000 waste bins of 10 L Capacity and other bins of higher capacity (Colored Waste Bins) for 8 Islands. The body directed to expedite the processing of the file. (Action: The Conservator of Forests, E&F)
- ii) **Procurement of machineries for Solid waste treatment in IWM:** The Department informed that tender has been opened and the Minutes of the TEC is to be finalised for procurement of Electric Organic Waste Compost Machine to shred organic waste, PET Bottle Crusher to Shred Plastic Bottle, Husk Shredder to Shred Tender Coconut Husk and Leaf Shredder to the remaining Islands. The Body directed to expedite the finalization of process. (Action: The Conservator of Forests, E&F)
- iii) **Procurement of Compartmentalised Waste Transport Vehicle:** It was informed that, 05 Big Diesel Vehicles have been delivered, two vehicles at Kavaratti, 01 vehicle each at Agatti, Minicoy and Androth Islands. The remaining vehicles delivery has been delayed. (Action: The Conservator of Forests, E&F)
- iv) **Enforcement of User Fee:** It was informed that, the department notified the user fee for door to door collection of solid waste with effect from 01.04.2020, for the individual households and commercial establishments for the collection of solid waste in UTL. The Body decided to collect user fees with effect from 01.05.2020. Initially, the Department will deploy manpower (Safai Assessor/SwatchhDoot Volunteers etc) to collect the User Fee in addition to their normal duties. Thereafter, the VDP, Kavaratti may be asked to take over the function. (Action: The Conservator of Forests, E&F/Chairperson, VDP, Kvt)
- v) **Establishment of MRF at Kavaratti:** The SE, PWD informed that, the work has been awarded. The SLAB directed to expedite the matter. (Action: The SE, LPWD)
- vi) **Coconut Husk & Pith Management Plan:** It was informed that, Project Proposal for Coconut Husk and Pith Management Plan prepared. The SLAB directed to expedite the matter on "Top Priority". (Action: The Director Industries)



- vii) **Implementation of Rules & Bye laws under SWM & PWM:** The SLAB Chairman directed to enforce the implementation of Rules and Bye-laws under the SWM and PWM in all the Islands and also directed to get the status report from all Islands immediately. (Action: ADM and Chairman of STF)
- viii) **Legacy Waste Management:** It was informed that the agreement signed with Geocycle India, ACC Limited, Salem for disposal of cement bags. Already 56 MT Cement Bags had been transported to mainland for recycling. The SLAB directed to prepare SOP for proper transportation by conducting a meeting with one representative each from LDCL, Port & Env't, S&T, Industries. It is also directed to expedite the transportation of balance consignment (Action: The Conservator of Forest, E&F)
- ix) **Ban on Single Use Plastic in UTLA:** It was informed that, the Department partially placed the Sign Boards at Agatti & Kavaratti. The SLAB directed to expedite the placing of rest of the Sign Boards at various important corners/ places of all Islands. (Action: The Conservator of Forests, E&F)
- x) **Installation and Commissioning of Incinerator in remaining Islands :** The SLAB directed to check and inspect the progress of the work at Androth on "Top Priority". (Action: The Conservator of Forests, E&F)

2. As part of the Hazardous Waste Management the following decisions were taken.

- i) **Action plan and disposal of RDF:** It was informed that, the inventory of used oils and battery waste have also completed. The SLAB directed to issue work order to authorized recycler of HW at mainland and also directed to submit the detailed timeline action plan and management on Refused Derived Oil. The selection of authorized dealer had been finalized. The Electricity Dept informed that they had requested PWD, to construct a channel around the concrete structure to collect the seeped diesel into a sump. In addition, the total area of the concrete platform may also be provided with roofing so that no rain water will enter the platform. (Action: The EE, Electricity/SE, LPWD/S&T)
- ii) **State Level Committee under HWM:** It was informed that, the 1st meeting of State Level Monitoring Committee under HWM convened on 05.03.2020. The SLAB directed that, status of ATR should be informed to the SLAB (Action: The Director, S&T/ LPCC)
- iii) **Bio-Toilets:** It was informed that, E-Tender has been opened for fabrication, transportation and installation of 1400 numbers of biotoilets in the Kavaratti Islands. Due to the non-receipt of response from the DRDE, Gwalior the technical evaluation is pending. The SLAB directed to expedite the matter. (Action: The Director, S&T)

Minutes of 3rd meeting of District Committee to monitor Environmental Norms on Solid Waste Management Rules, 2016.

The 3rd District Committee to monitor Environmental Norms meeting conducted in Secretariat Conference Hall (Ground Floor) on 28.04.2020 at 3.00 PM under the Chairmanship of Shri. Vijendra Singh Rawat, IAS, District Collector and Chairman, District Committee, UTLA, Kavaratti. The members who attended in the meeting are shown at **Annexure-I**

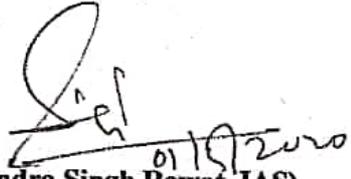
The Conservator of Forest welcomed the Chairman and committee members and made detailed presentation on agenda points under State Environment Plan with respect to Hon'ble National Green Tribunal (NGT) order in O.A No. 360 of 2018.

After a detailed discussion of agenda points and the following decisions have been taken.

1. **Constitution of Island Level Committee to monitor Environmental Norms:** The Conservator of Forest will issue Island Wise orders without waiting for any report. (Action: The Conservator of Forest, Kavaratti)
2. **Establishment & Commissioning of Biomass Energy Plant:** The Chairman directed the Executive Engineer, Electricity Department to look into the possibility of establishing Biomass Energy Plant in the Island of Andrott for the utilization of Coconut bi-products in Island. The Chairman also directed the Electricity Department to submit the action taken report before next meeting. (Action: The EE, Electricity Department)
3. **Disposal of Legacy Waste:** The Member Secretary, LPCC informed that he is frequently in touch with Geo-Cycles, Coimbatore for access the possibility to takeover plastic and in addition to the Cement bags for final disposal. The Chairman directed to get the details immediately after the lockdown. (Action: The Director, S&T & M/S, LPCC, Kavaratti)
4. **Publication of Air Quality Data:** The Director Science & Technology informed that they have established one unit in Kavaratti. The Chairman directed the Department to establish other Air Quality Monitoring Stations in other Islands and record data under Air Quality Management Plan. The Director Science & Technology shall also submit proposal of the Air Pollution Control measures to CPCB on or before 1st May, 2020. (Action: The Director, S&T, Kavaratti)
5. **Establishment of Noise Measuring Devices:** The Chairman, District Committee directed the Department of Science & Technology to establish noise measuring devices in all inhabited Islands of Lakshadweep. The Department shall submit the status report on the tender process of the Noise Measuring Devices on or before the next meeting. (Action: The Director, S&T, Kavaratti)

6. **Establishment of Septage Treatment Plant:** The District Committee directed to the Department of Environment & Forest to enquire with the Ram Biologicals at Calicut for presentation of DPR on Septage Treatment Plant at Kavaratti through video conference due to Covid-19. The report shall be submitted within 7 days. (Action: The Conservator of Forests, E&F, Kavaratti)
7. **Creation of District Oil Spill Crisis Management Group:**The District Committee directed the Additional District Magistrate to constitute District Oil Spill Crisis Management Group within 15 days.(Action: The ADM, Collectorate, Kavaratti)
8. **Establishment of Vehicle Pollution Check Centres:** It was informed that the tender has already been processed to establish Vehicle Pollution Check Centres in all 9 Islands except Bitra. The District Committee directed the Department of Road & Transport to expedite the matter.(Action: The Director, Road Transport)
9. **Land for Biodegradable waste disposal facilities in Islands:** The Chairman directed to the Additional District Magistrate to identify the land for biodegradable waste disposal facilities in all the Islands for making Compost pit at the earliest. (Action: The ADM, Collectorate, Kavaratti)

The Committee meeting ended with thanks to the chair.


(Vijendra Singh Rawat, IAS)
District Collector & Chairman

F.No.108/4/2019-E&F(P&L), Dated .04.2020

To

1. All the members concerned
2. The HOD's concerned for necessary action.

Copy to

1. The PA to Advisor to Administrator, UTL for kind information, please.